

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/MP/2014

Subject : Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee via-a-vis US Dollar and levy MAT as per amendment of Section 115 JB of Income Tax Act, 1961.

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Date of Hearing : 1.12.2016

Petitioner : Adani Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and others

Parties present : Ms. Abiha Zaidi, Advocate, APL
Shri M.G.Ramachandran, Advocate, GUVNL and Prayas
Ms. Poorva Saigal, Advocate, GUVNL

Record of Proceedings

Learned proxy counsel for the petitioner requested for time to file rejoinder to the reply of GUVNL. Request was allowed by the Commission.

2. The Commission directed the petitioner to file its rejoinder by 23.12.2016 with an advance copy to the respondents. The Commission directed that due date of filing the rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 17.1.2017.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**